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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)

.....
NEW DELHI: THE 28th December, 1971.

NOTIFICATION
INCOME TAX

No. 374 (F.No. 403/50/71-ITCC): In supersession of Notifications No. 51 (F.No. 16/14/66-ITB) dated 28th May, 1966 and No. 140 (F.No. 16/14/66-ITB) dated 25th October, 1967 and in exercise of the powers conferred by rule 4 of the Income-tax (Certificate Proceedings) Rules, 1962, the Central Government hereby authorises the Additional Commissioner of Income-tax (Recovery) Gujarat, Ahmedabad to exercise the powers of a Tax Recovery Commissioner.

2. This Notification shall come into force with effect from 1st January, 1972.


(K.R. Raghavan)
Deputy Secretary to the Government of India.

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No. 374 (F.No. 403/50/71-ITCC):

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3. All Directors of Inspection.
4. The Director, I.R.S. (D.T.) Staff College, Nagpur.
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(K.R. Raghavan)
Deputy Secretary to the Government of India.

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